

CBI Case No. 24/2020
CBI Vs. Sharat Kohli

24.06.2020

Present: None for CBI.

In pursuance to the court notice, learned PP for CBI has intimated through whatsapp that voice sample examination report is not yet available. He has further submitted that arguments cannot be conducted in the absence of the said report.

As such, no proceedings can be conducted through video conferencing in this matter.

Put up on 02.07.2020 as earlier fixed.



(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16
RADC, New Delhi.
24.06.2020